

**ANNOUNCEMENT BY CHAIR REGARDING PRIVATE MEMBERS'  
RESOLUTION**

MR. DEPUTY CHAIRMAN: Hon. Members would recall that discussion on a Private Members' Resolution on relationship between Legislature and Judiciary moved by Shri Ramdas Agarwal on the 24th July, 2009 had remained inconclusive. The Resolution was carried forward to the next day allotted for Private Members' Resolutions *i.e.* today. Since it was earlier decided to cancel the Private Members' Resolutions scheduled for today, if the House agrees, the partly discussed Private Member's Resolution scheduled for today may be taken up as the first item on the first day allotted for Private Members' Resolution in the next Session.

SOME HON. MEMBERS: Yes, Sir, we all agree.

SHRI RAMDAS AGARWAL (Rajasthan): Sir, I am thankful to you.

MR. DEPUTY CHAIRMAN: We shall now take up the Metro Railways (Amendment) Bill, 2009.

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**GOVERNMENT BILL**

**The Metro Railways (Amendment) Bill, 2009**

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): Sir, with your permission I beg to move that the Bill further to amend the Metro Railways (Construction of Works) Act, 1978 and to amend the Delhi Metro Railway (Operation and Maintenance) Act, 2002, as passed by Lok Sabha, be taken into consideration.

Sir, presently, there are three Acts governing development, construction, operation and maintenance of Metro Railways namely, 1. The Metro Railway (Construction of Works) Act, 1978 for governing construction of Metro Railway in the metropolitan city of Kolkata and Delhi, with provisions for extension to metropolitan cities of Mumbai and Chennai through notification. 2. The Kolkata Metro Railway (Operation and Maintenance) Temporary Provision Act, 1985 for governing operation and maintenance of Metro Railway in the metropolitan city of Kolkata. 3. The Delhi Metro Railway (Operation and Maintenance) Act, 2002 for governing operation and maintenance of Metro Railway in the National Capital Territory of Delhi. The Central Government proposed to extend the Delhi Metro area under the Control of New Okhla Industrial Development Area (NOIDA) in the State of Uttar Pradesh and to Gurgaon in the City of Haryana. The construction work has already begun by the Delhi Metro Rail Corporation Limited. In view of the Commonwealth Games being held in October 2010, these extensions are required to be completed before that period. In fact, Metro extension to NOIDA is scheduled for commissioning by 30.9.2009. The Metro Rail System has been approved by the Central Government for Bangalore and Chennai and the construction work has already begun at these places. The other cities where such system is under different stages of construction and implementation are: Chandigarh, Hyderabad, Kochi and Mumbai. There are no statutory provisions at present which may provide a legal cover for development, construction, operation